

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 123 of 2014 &
IA-220 of 2014**

Dated : 9th May, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Wardha Power Company Ltd. & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza**

**Counsel for the Respondent (s): Mr. Sanjay Sen, Sr. Adv.
Mr. Anand K. Ganesan
Mr. Hemant Singh for R.1
Mr. Buddy A. Ranganadhan
for MERC**

ORDER

Admit. Issue notice. Mr. Sanjay Sen, the learned Senior Counsel takes notice on behalf of Respondent no.1 and Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of Respondent No.2.

In view of the urgency expressed by the learned counsel for the parties with reference to the interim relief, post the I.A. No. 220 of 2014 (Appl. for Stay) for hearing on **19.05.2014**.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**